

25.09.2017

Hon'ble Mr. Justice V.C. Gupta, Member (J)

Hon'ble Mr. R. Ramanujam, Member (A)

App: Sri V.S. Tripathi.

Resp: Sri Rajendra Singh.

Heard the learned counsel for the parties and perused the records.

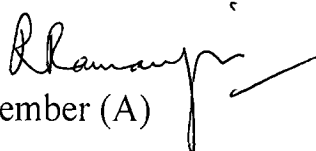
The order dated 06.02.2015 was conditional one which is evident from para-10 of the order, reads as under:

" 10- The fresh application for claim of retiral dues giving entire details of dependant members and all the relevant documents be submitted to the authorities within a period of one month from today and in case, the same is submitted the respondents shall take a decision in accordance with law within a next period of 4 months and the decision so taken be communicated to the applicant."

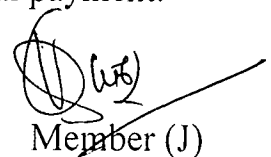
In this execution application, it has been stated by counsel for the applicant that all necessary documents already furnished but the order has not yet complied by the authorities. However, by an order dated 13.09.2017 which appears that copies of all records/documents have been submitted to the counsel for the respondents.

The respondents' counsel requested that 4 weeks time is required to comply the order by letter and spirit for granting the benefit under judgment.

Hence, this execution application is finally disposed of with a direction to the respondents to comply the order within a period of 4 weeks. Incase, the order has not complied, the respondents will liable to pay simple interest @ 9% p.a. from the date of order till the date of actual payment.


Member (A)

JNS


Member (J)

Copy of order
Delivered 25.9.17
Ramanujam
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